

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : GWALIOR

Original Application No.202/01008/2018

Gwalior, this Friday, the 26th day of October, 2018

HON'BLE MR. R. RAMANUJAM, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Sunil Upadhyay, Age – about 31 years, S/o Late Shri Raghunandan Sharma, Occupation – Unemployed, R/o Ward No. 7 Ganj road Sabalgarh Distt. Morena (M.P.) Pin – 476229, Mob. No.6260382059 **-Applicant**

(By Advocate – Shri Rammilan Singh)

V e r s u s

1. The Union of India through its Secretary, Ministry of Telecom, Govt. of India, New Delhi – 110012.
2. The Assistant General Manager (HR) M.P. Telecom Circle Bhopal (M.P.) - 462001 **- Respondents**

O R D E R (O R A L)

By R. Ramanujam, AM.

Heard. The applicant has filed this Original Application seeking following reliefs:

“8.1 That, the order dt. 20.12.2017 (Annexure A/1) & Order dt. 19.02.2018 (Annexure A/2) be set aside.

8.2 That, the respondents be directed to grant the compassionate appointment to the applicant on the suitable post according to his qualification.

8.3 That, the respondents may kindly be directed to produce the decision taken by the High Power Committee and they may be further directed to file the relevant documents regarding marks assess by them while considering the application of the applicant for grant of the compassionate appointment.

8.4 That, the other relief doing justice including cost be awarded."

2. The applicant is aggrieved by the decision of the competent authority to deny him compassionate appointment on the ground that he had scored only 46 merit points against the minimum of 55 for the purpose of compassionate appointment. The Circle High Power Committee had accordingly declined to recommend his case for compassionate appointment.

3. Learned counsel for the applicant would submit that from Annexure A-2 communication dated 19.02.2018, it is not clear how the authorities arrived at the aggregate of 46 merit points as no breakup has been given. Accordingly, the applicant would be satisfied if the respondents are directed to inform him of the breakup of merit points awarded under various criteria. On receipt of such information, if the applicant finds any discrepancy or under assessment, he may be granted liberty to make a representation to the competent authority and thereafter, if the matter is not decided in his favour, approach the Tribunal for appropriate relief, if so advised.

4. We have considered the matter. It is clear from Annexure A-2 communication that although the aggregate score of the applicant

was indicated, no breakup has been given. Accordingly, we are of the view that the applicant is entitled to be informed of the breakup of the merit points so that he could satisfy himself that the points had been awarded correctly in accordance with facts. We, therefore, direct the competent authority to disclose to the applicant the breakup of the merit points scored by him under various criteria within a period of two months from the date of receipt of copy of this order.

5. The O.A is disposed of in the above terms. No costs.

(Ramesh Singh Thakur)
Judicial Member
am/-

(R. Ramanujam)
Administrative Member